

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1268

ANSWERED ON:18.07.2014

MEDICAL FACILITIES TO GOVERNMENT EMPLOYEES .

Ali Shri Idris

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether different medical facilities are provided to the Government employees under the schemes Central Services Health Scheme (CGHS) and Central Services (Medical Attendant

(e) Rules, 1944 respectively;

(b) if so, the details thereof;

(c) whether the Government proposes to issue single medical card to all Central Government employees/pensioners to get equal benefits for their medical treatment under one-roof; and

(d) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN)

(a) & (b): Central Government Health Scheme provides medical care to its beneficiaries which includes serving as well as retired Central Government employees. The CGHS provides its services through a network of CGHS Wellness Centers which are in operation presently in 25 major cities of the country. Expenditure on medical reimbursement in respect of pensioners is borne by CGHS and in respect of serving employees it is borne by concerned Ministry/ department/office. The pensioner beneficiaries are eligible for credit facility for treatment in CGHS empanelled hospitals.

Central Services (Medical Attendance) Rules, 1944 are applicable to serving Central Government employees only who are residing in non-CGHS covered areas. Medical attendance is provided by the Authorized Medical Attendant appointed by concerned department. The CS(MA) Rules 1944 are not applicable to pensioners. As per these Rules, there is no provision for issue of medicines and medical reimbursement claims are to be settled by the concerned department/ Ministry.

(c) &(d): As on date, there is no proposal as such.